

POST-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

AADHAR HOUSING FINANCE LIMITED

Registered Office: No. 3, JVT Towers, 2nd floor, 8th 'A' Main Road, Sampangi Rama Nagar, Bengaluru, Karnataka, 560027.
Corporate Identification Number (CIN): L66010KA1990PLC011409
Tel: 022-41689900; Website: www.aadharhousing.com

Open offer for acquisition of up to 11,35,25,761 fully paid-up equity shares of face value of ₹ 10 each of Aadhar Housing Finance Limited ("Target Company") ("Equity Shares"), representing 25.82% of the Expanded Voting Share Capital of the Target Company from the Public Shareholders by BCP Asia II Holdco VII Pte. Ltd. ("Acquirer") along with Blackstone Capital Partners (CYM) IX AIV - F L.P. ("PAC 1") and Blackstone Capital Partners Asia II L.P. ("PAC 2") (PAC 1 and PAC 2 together, the "PACs"), in their capacity as persons acting in concert with the Acquirer for the purposes of the Open Offer (as defined below), pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (the "SEBI (SAST) Regulations") (the "Open Offer"/ "Offer").

This post-offer advertisement is being issued by JM Financial Limited, the manager to the Open Offer ("Manager"), on behalf of the Acquirer and the PACs in connection with the Open Offer to the Public Shareholders of the Target Company, pursuant to and in compliance with Regulation 18(12) of the SEBI (SAST) Regulations, in respect of the Open Offer ("Post Offer Advertisement"). The detailed public statement dated 31 July 2025 with respect to the aforementioned Open Offer was published on 1 August 2025 in (i) all editions of The Financial Express (English); (ii) all editions of Jansatta (Hindi); (iii) Mumbai edition of Navshakti (Marathi); and (iv) Bangalore edition of Vishwavani (Kannada) ("Detailed Public Statement" or "DPS") by the Manager on behalf of the Acquirer and PACs, in compliance with the SEBI (SAST) Regulations.

This Post Offer Advertisement should be read in continuation of, and in conjunction with the:

- (a) Public announcement dated 25 July 2025 ("PA" or "Public Announcement");
- (b) DPS dated 31 July 2025;
- (c) Letter of offer dated 24 January 2026 along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer" or "LoF"); and
- (d) Pre-offer advertisement cum corrigendum to the DPS dated 29 January 2026 ("Pre-Offer Advertisement cum Corrigendum"), which was published on 30 January 2026 in all the newspapers in which the DPS was published.

This Post Offer Advertisement is being published in all the newspapers in which the DPS was published.

Capitalised terms used but not defined in this Post Offer Advertisement shall have the same meaning assigned to such terms in the LoF and the Pre-Offer Advertisement cum Corrigendum.

- 1. **Name of the Target Company:** Aadhar Housing Finance Limited
- 2. **Name of the Acquirer and PACs:**
Acquirer: BCP Asia II Holdco VII Pte. Ltd.
PACs: Blackstone Capital Partners (CYM) IX AIV - F L.P. (PAC 1) and Blackstone Capital Partners Asia II L.P. (PAC 2)
- 3. **Name of the Manager to the Offer:** JM Financial Limited
- 4. **Name of the Registrar to the Offer:** MUFG Intime India Private Limited
- 5. **Offer Details:**
 - (a) **Date of Opening of the Offer:** Monday, 2 February 2026
 - (b) **Date of Closure of the Offer:** Friday, 13 February 2026
- 6. **Date of Payment of Consideration:** Wednesday, 18 February 2026
- 7. **Details of Acquisition:**

Sl. No.	Particulars	Proposed in the Offer Document		Actuals	
7.1	Offer Price	₹ 472.68 per Equity Share being the aggregate of Offer Price of ₹ 469.97 and Applicable Interest of ₹ 2.71 per Equity Share		₹ 472.68 per Equity Share being the aggregate of Offer Price of ₹ 469.97 and Applicable Interest of ₹ 2.71 per Equity Share	
7.2	Aggregate number of shares tendered	11,35,25,761*		7,36,706	
7.3	Aggregate number of shares accepted	11,35,25,761*		7,36,706	
7.4	Size of the Offer (Number of shares multiplied by Offer Price per share)	₹ 53,66,13,56,710*		₹ 34,82,26,193	
7.5	Shareholding of the Acquirer and PACs before Agreements/Public Announcement (No. of Equity Shares and % of Expanded Voting Share Capital)	Acquirer: Nil (0.00%) PAC 1: Nil (0.00%) PAC 2: Nil (0.00%)		Acquirer: Nil (0.00%) PAC 1: Nil (0.00%) PAC 2: Nil (0.00%)	
7.6	Shares Acquired by way of Agreements • Number • % of Expanded Voting Share Capital	Up to 28,20,52,121# (64.14%)#		28,20,52,121@ (64.14%)@	
7.7	Shares Acquired by way of Open Offer • Number • % of Expanded Voting Share Capital	Acquirer: 11,35,25,761* (25.82%)*		Acquirer: 7,36,706 (0.17%)	
7.8	Shares acquired after DPS ⁽¹⁾⁽²⁾ • Number of shares acquired • Price of the shares acquired • % of Expanded Voting Share Capital	Acquirer: Nil (0.00%) PAC 1: Nil (0.00%) PAC 2: Nil (0.00%)		Acquirer: Nil (0.00%) PAC 1: Nil (0.00%) PAC 2: Nil (0.00%)	
7.9	Post Offer shareholding of the Acquirer and PACs • Number • % of Expanded Voting Share Capital	Acquirer: 35,24,15,153** (80.15%)** PAC 1: Nil (0.00%) PAC 2: Nil (0.00%)		Acquirer: 28,27,88,827@ (64.31%)@ PAC 1: Nil (0.00%) PAC 2: Nil (0.00%)	
7.10	Pre and Post Offer shareholding of the Public Shareholders	Pre-Offer	Post-Offer	Pre-Offer	Post-Offer
	• Number	11,35,25,761	4,41,39,236*s	11,35,25,761	15,69,28,291s
	• % of Expanded Voting Share Capital	(25.82%)	(10.04%)*s	(25.82%)	(35.69%)s

Notes:

- * Assuming full acceptance under the Open Offer.
- # In terms of the SPA and subject to the conditions therein and in accordance with the first proviso to Regulation 7(4) of the SEBI (SAST) Regulations, if the shareholding of the Acquirer in the Target Company computed as the sum of: (a) number of Equity Shares validly tendered by the Public Shareholders and accepted in the Open Offer and (b) the Equity Shares agreed to be purchased by the Acquirer from the Seller under the SPA, exceeds 75.00% of the issued and outstanding equity share capital of Target Company, then the Acquirer will acquire such lesser number of Equity Shares from the Seller so as to ensure that the aggregate shareholding of the Acquirer in the Target Company does not exceed 75.00% of the issued and outstanding equity share capital of Target Company upon completion of the Underlying Transaction, subject to the Seller holding no more than 9.99% of the issued and outstanding equity share capital of Target Company upon completion of the Underlying Transaction. The Seller has also entered into a separate share purchase agreement which does not form part of the Underlying Transaction on 29 July 2025 with AXDI LDII SPV 1 LTD, pursuant to which AXDI LDII SPV 1 LTD has agreed to acquire from the Seller 4,41,39,236 Equity Shares representing 10.04% of the Expanded Voting Share Capital at a price of ₹ 425.00 per Equity Share (further details in relation to this are set out at Part XII (Other Information) of the LoF). It is clarified the Acquirer shall not apply any Proportionate Scale Down to the Offer Size and number of Equity Shares to be acquired from the Seller if, pursuant to such Proportionate Scale Down, the Seller would hold more than 9.99% of the issued and outstanding equity share capital of Target Company upon completion of the Underlying Transaction as, in such an event, a Proportionate Scale Down will not be permissible under Regulation 7(4) of the SEBI (SAST) Regulations.
- @ The Underlying Transaction under the SPA is yet to be consummated and it will be consummated within the time period prescribed under the SEBI (SAST) Regulations.
- \$ The Seller (existing Promoter) has entered into a separate share purchase agreement on 29 July 2025 with AXDI LDII SPV 1 LTD, pursuant to which AXDI LDII SPV 1 LTD has agreed to acquire from the Seller 4,41,39,236 Equity Shares representing 10.04% of the Expanded Voting Share Capital of the Target Company, which does not form part of the Underlying Transaction (further details in relation to this are set out at Part XII (Other Information) of the LoF) and is yet to be consummated.

Other information

- 8. The Acquirer along with its Directors and the PACs severally and jointly accept full responsibility for the information contained in the Post Offer Advertisement (other than information as has been obtained from public sources or provided by or relating to and confirmed by the Manager, the Target Company and/or the Seller).
- 9. The information pertaining to the Target Company and/or the Seller contained in the Post Offer Advertisement or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company or the Seller, as the case may be, or publicly available sources. The Acquirer, the PACs and the Manager do not accept any responsibility with respect to such information relating to the Target Company and/ or the Seller.
- 10. The Acquirer and its directors and the PACs also accept full responsibility for their obligations under the Open Offer and shall be jointly and severally responsible for the fulfillment of obligation under the SEBI (SAST) Regulations in respect of this Open Offer.
- 11. This Post Offer Advertisement will also be available on the websites of SEBI at www.sebi.gov.in, NSE at www.nseindia.com and BSE at www.bseindia.com, and the registered office of the Target Company.

ISSUED ON BEHALF OF THE ACQUIRER AND PACs BY THE MANAGER TO THE OFFER

MANAGER TO THE OPEN OFFER	REGISTRAR TO THE OPEN OFFER
 JM Financial Limited 7th Floor, Energy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400025, India. Tel: + 91 22 6630 3030 Email: aadharhousing.openoffer@jmf.com Website: https://www.jmf.com Contact Person: Ms. Prachee Dhuri SEBI Registration Number: INM000010361 CIN: L67120MH1986PLC038784	 MUFG Intime MUFG Intime India Private Limited C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083, Maharashtra, India Tel: +91 810 811 4949 E-mail: aadharhousingfinance.offer@in.mpms.mufg.com Website: www.in.mpms.mufg.com Contact Person: Pradnya Karanjekar SEBI Registration Number: INR000004058 CIN: U67190MH1999PTC118368

Issued by the Manager to the Open Offer
For and on behalf of the Acquirer and PACs

BCP Asia II Holdco VII Pte. Ltd. (Acquirer)
Blackstone Capital Partners (CYM) IX AIV - F L.P. (PAC 1)
Blackstone Capital Partners Asia II L.P. (PAC 2)

Place: Mumbai
Date: 18 February 2026